

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 306 of 1994

Smt. Munni Devi Applicant.

Versus

Union of India
and another Respondents.

(By Hon. Miss Usha, Sen Member(A))

The facts of the case are as under;

The husband of the applicant was employed as Civilian Gazetted Officer in the office of the Respondent no. 2. He died on 9.6.1992 while in service. On 24.6.1992, the applicant sent a representation to the respondent no. 2 to pay her the dues outstanding in favour of her husband including the pension. It appears that the respondent no. 2 wanted the identity card of the applicant's husband and also succession certificate in her favour. The applicant submitted these documents on 8.9.1993 and 21.9.1993. Despite this, the pension etc have not been released in her favour. The applicant has, therefore, sought the relief of directing the respondents to release the pension in her favour.

2. Prima-facie, there appears to have been considerable delay in payment of the pension etc to the legitimate heir/s of the applicant's husband. The respondents are, therefore, directed to consider and take a decision on the representation dated 24.4.1992 mentioned above regarding the payment of

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pension and other dues of the applicant's husband in accordance with rules within a period of 3 months from the date of communication of this order. The application is disposed of at admission stage with this direction. There will be no order as to costs.

Usha

Member(A)

Dated: 24.2.1994

(n.u.)